NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH

CP (IB) NO. 60/Chd/Pb/2017

In the matter of:

Oasis AgroInfra Ltd.

... Corporate Applicant/Corporate Debtor.

Present:

Mr. Manish Jain and Ms. Divya Sharma, Advocates

with Mr. Gautam Mittal, CA for the applicant.

Mr. Manish Jain, Advocate has filed Power of Attorney for

Applicant on the basis of resolution dated 06.05.2017 of the Board of

Directors Annexure VII(A) under which Mr. Keshav Kumar Bansal,

Director of the Company has been authorised to file this petition and

Mr. Keshav Kumar Bansal has filed affidavit in support of the contents

of the application. Mr. Keshav Kumar Bansal has authorised Mr. Manish

Jain, Advocate to represent the Corporate-Debtor.

It is inter alia contended that the Financial Creditor in this

case is only Punjab National Bank through its Branch: Civil Lines, SCF

No.24-25, Model Town, Phase-I, Bhatinda, 151001. It is further

submitted that all the invoices in respect of the Operational-Creditor have

been furnished along with the addresses of the creditors of the petitioner.

Notice of this petition along with entire Paper Book be served

'Dasti' for 08.09.2017 through its Chief Manager, Punjab National Bank

at the aforesaid address by collecting notice from the Registry.

SIL

(Justice R.P. Nagrath)

Member (Judicial)

√August 23, 2017

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